

SHRI VIRDHI CHANDER JAIN: I introduce the Bill.

HIGH COURT AT ALLAHABAD
(ESTABLISHMENT OF A PERMA-
NENT BENCH AT AGRA) BILL*

SHRI RAJESH KUMAR SINGH (Firozabad): I beg to move for leave to introduce a Bill to provide for the establishment of a permanent Bench of the High Court at Allahabad at Agra.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the establishment of a permanent Bench of the High Court at Allahabad at Agra."

The motion was adopted.

SHRI RAJESH KUMAR SINGH: I introduce the Bill.

BACHELORS' ALLOWANCE BILL*

SHRI RAMNATH DUBEY (Banda): I beg to move for leave to introduce a Bill to provide certain facilities and amenities to bachelors in India.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide certain facilities and amenities to bachelors in India".

The motion was adopted.

SHRI RAMNATH DUBEY: I introduce the Bill.

PREVENTION OF BIGAMOUS MARRIAGES BILL*

DR. VASANT KUMAR PANDIT (Rajgarh): I beg to move for leave to introduce a Bill to provide for the prevention of bigamous marriages.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the prevention of bigamous marriages."

The motion was adopted.

DR. VASANT KUMAR PANDIT: I introduce the Bill.

ARMS (AMENDMENT) BILL

(Amendment of Section 13)

SHRI RAMNATH DUBEY (Banda) I beg to move for leave to introduce a Bill further to amend the Arms Act, 1959:

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Arms Act, 1959".

The motion was adopted.

SHRI RAMNATH DUBEY: I introduce the Bill.

HIGH COURT OF ORISSA (ESTABLISHMENT OF A PERMANENT BENCH AT SAMBALPUR) Bill*

DR. KRUPASINDHU BHOI (Sambalpur): I beg to move for leave to introduce a Bill to provide for the establishment of a permanent Bench of the High Court of Orissa at Sambalpur.